

undisputed dues, linkages to GEB Power Stations had at time been restricted to the extent of payments.

The linkages sanctioned by SLC vis-a-vis actual supplies of coal to GEB Power houses during the last three years are as under:

Year	(In'000 tonnes)	
	Linkages	Actual despatches
1994-95	13965	11343
1995-96	13425	12135
1996-97	12240	12148
		(Provisional)

(e) The future coal requirements of GEB will be met adequately subject to payment record and improving unloading performance by the power houses.

#### National Bank for Powerloom Sector

2778. SHRI SHANTI LAL PARSOTAMDAS PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Powerloom Development and Export Promotion Council has suggested for setting up of a National Bank for powerloom Sector;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) Yes, Sir. The Ministry of Textiles has received proposal for setting up of a National Powerloom Development Bank for Powerloom Sector from the Powerloom Development and Export Promotion Council.

(b) and (c) The working Capital and other loan requirements of the Powerloom Sector can be met by NABARD and SIDBI and hence the proposal for setting up a separate National Bank for powerloom sector is not being considered.

[Translation]

#### I.T.A. Tribunals

2779. DR. ARVIND SHARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government have received any requests from the State Government of Haryana, Income-tax payers people's representation, lawyers and Chairman of Tax-bar Associations for setting up of an Appellate Tribunal at Sonapat, Rohtak or Hissar districts of the State; and

(b) if so, the action taken so far in this regard and the time by which the said tribunal is likely to be set up at any one of the above mentioned places?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a)

Yes, Sir. A demand has been made for setting up of a Bench of the Income-tax Appellate Tribunal at Hissar.

(b) It has not been found possible to accede to this demand due to insufficiency of work. However, Government has recently approved the setting up of a second Bench of the Tribunal at Chandigarh.

#### National Renewal Fund

2780. SHRI BUDHSEN PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the proposal of providing assistance from the National Renewal Fund to closed/sick Public Sector Undertakings of the State Governments is under consideration of the Government; and

(b) if so the details thereof and the time by which the State Governments are likely to be informed about the action taken in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) The National Renewal Fund (NRF) has been set up by Government in February, 1992 to provide a social safety net for workers affected by technology upgradation, modernisation and industrial restructuring of Indian Industry. Proposals for Financial assistance from the National Renewal Fund have been received from some State Governments.

However, assistance from NRF is presently restricted only to Voluntary Retirement Scheme in Central Public Sector Undertakings and to the schemes for counselling, retraining and redeployment assistance to rationalised workers.

#### Brito Finance and Trading Company

2781. SHRI NARENDRA BUDANIA: Will the Minister of FINANCE be pleased to state:

(a) whether many finance companies in Delhi have been misleading the people through advertisement and take 10 per cent of the loan amount from the loan applicants and thousands of rupees are collected in advance in the name of file charges but neither the loan is given nor the advance taken is repaid and the applicant has to face a lot of difficulties to withdraw their amount;

(b) if so, whether the Government have received any complaints in this regard through some Members of Parliament against Brito Finance and Trading Co. (Regd.) B-255, phase-I, Naraina Industrial Area, New Delhi-20;

(c) if so, the details thereof; and

(d) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) While there have been reports of irregularities committed by some non-banking financial companies in different parts of the country, Reserve Bank of India (RBI) have not come across any case of taking 10 per cent of loan as commission and taking